

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 72/MP/2016

Subject : Petition seeking in-principle approval of the Abstract Schemes of capital expenditure in compliance with Environmental (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forests and Climate change.

Date of hearing : **30.6.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Maithon Power Limited

Respondents : TPDDL & 4 Others

Parties present : Shri Aveek Chaterjee, MPL
Shri Ramkrishna Gadre, MPL
Shri Pradip Roy, MPL
Shri Abhay Kumar, MPL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed seeking in-principle approval of the Abstract Schemes of capital expenditure in compliance with Environmental (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forests and Climate change dated 7.12.2015. The representative of the petitioner further submitted that said rules have mandated the thermal generating stations to comply with the revised environmental norms which would impact the capital cost on the project incurred on account of expenditures towards installation of plant, machinery and equipments.

2. After hearing the representative of the petitioner, the Commission reserved order in the petition on the maintainability of the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

